

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 89 of 2014 &
IA 167 & 196 of 2014

Dated : 12th September, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

M/s. Vandana Vidyut Ltd. Raipur & Ors. Appellant(s)
Versus
Chhattisgarh State Electricity Regulatory
Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Praveen Kumar
Mr. S.C. Sood (Rep.)

Counsel for the Respondents(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri for R.1

ORDER

Admit. Issue notice to the Respondents returnable on 27.10.2014. Dasti service is permitted. Registry is also directed to issue notice to the Respondents.

It is pointed out by the learned counsel for the State Commission that the matter has already been heard on merits and the Orders are reserved.

In view of the above, the State Commission is at liberty to pass the final Orders in that matter.

We deem it appropriate to decide the jurisdiction issue alone in this Appeal.

Post the matter for final disposal on **27.10.2014.** In the meantime, the pleadings be completed.

(Rakesh Nath)
Technical Member
Ts/js

(Justice M. Karpaga Vinayagam)
Chairperson